



सत्यमेव जयते

THE

COLLECTION

OF

MEGHALAYA ACTS

AND

ORDINANCES

FOR THE YEAR 1978

LIST OF MEGHALAYA ACTS AND ORDINANCES, 1978

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MEGHALAYA ACT 1 OF 1978

THE MEGHALAYA TRANSFER OF LAND (REGULATION) (AMENDMENT) ACT, 1978

(As passed by the Assembly)

[Received the assent of the President on the 24th January, 1978](Published in the *Gazette of Meghalaya*, Extraordinary, dated 30th March 1978)**An****Act****further to amend the Meghalaya Transfer of Land (Regulation) Act, 1978**

Be it enacted by the Legislature of Meghalaya in the Twenty-eight Year of the Republic of India as follows:-

Short title, extent and commencement

1. (1) This Act may be called the Meghalaya Transfer of Land (Regulation) (Amendment) Act, 1977.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of Section 2 (e) of the principal Act.

Act I of 1972.

2. In the Meghalaya Transfer of Land (Regulation) Act, 1971 (referred to in this Act as the principal Act), in Section 2, in clause (e) for the word "and" occurring between the words "Rabhas" and "Kacharis" a comma "(,)" shall be substituted and between the words 'Kacharis' and "resident" the words "and Koobes" shall be inserted.

Amendment of Section 3 of the principal Act.

3. In the principal Act, in Section 3,-
 - (A) For the full-stop "(.)" at the end of subsection (1) a colon "(:)" shall be substituted ;
 - (B) The following proviso to sub-section (1) shall be inserted, namely:-

"Provided that the Government of Meghalaya, if satisfied may, from time, by notification, prohibit such transfer of land within such area or areas as may be specified in the notification and thereupon the competent authority shall not sanction any such transfer of land under the provision of this Act, within such area or areas."

(C) after sub-section (1), the following sub-section shall be inserted, namely:-

“(2) Every notification issued under the proviso to sub-section (1) of this Section shall,-

(i) have effect on the date of its first publication in the Official *Gazette of Meghalaya*.

(ii) be laid, as soon as may be after its publication in the Official Gazette before the House of the Legislative Assembly of the state.”

(iii) the existing sub-section (2) shall be renumbered as sub-section (3).

Insertion of new Section 4A in the Principal Act.

4. In the principal Act, after Section 4, the following section shall be inserted, namely:-

4A Where, -

(a) in respect of land the transfer of which is prohibited under the proviso to sub-section (1) of Section 3, a person intending to sell his land is not able to effect such sale, or

(b) in respect of the land for which sanction of the competent authority is sought under sub-section (1) of Section 3, the land cannot be disposed of to a tribal, by reason of the fact that no tribal is willing to purchase the land or is willing to purchase the land on the terms offered by the seller or at the market value, such person or the competent authority, as the case may be, shall apply to the Deputy Commissioner of the District for the Acquisition of the land by the State Government and where the State Government decides to acquire the land the Deputy Commissioner shall, by order take over the land on payment of compensation in accordance with the principal specified in the Land Acquisition Act, 1894 and the land shall thereupon vest in the State Government free from all encumbrances.”

Central Act
I of 1894.

MEGHALAYA ACT 2 OF 1978

THE MEGHALAYA APPROPRIATION (No. I) ACT, 1978

(As passed by the Assembly)

[Received the assent of the Governor on the 30th March, 1978]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 30th March 1978)

An

Act

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the Services of the financial year 1977-1978

Be it enacted by the Legislature of Meghalaya in the Twenty-ninth Year of the Republic of India as follows:-

- | | |
|---|---|
| Short title. | 1. This Act may be called the Meghalaya Appropriation (No. I) Act, 1978. |
| Withdrawal of Rs.5, 08, 95,096 from and out of the Consolidated Fund of Meghalaya for the financial year 1977-78. | 2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of five crores, eight lakhs, ninety-five thousand and ninety-six rupees towards defraying the several charges which will come in course of payment during the financial year 1977-78 in respect of the services specified in column (2) of the Schedule. |
| Appropriation. | 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year. |

SCHEDULE

(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major heads)			(3)		(4) Total	
				Sums not exceeding			
				Voted by the Assembly	Charged on the Consolidated Fund		
			Rs.	Rs.	Rs.		
2	212	- Governor	35,248	35,248
3	213	- Council of Minister	34,000	...	34,000
5	215	- Election	2,63,500	...	2,63,500
8	239	- State Excise	1,90,073	...	1,90,073
9	240	- Sales Tax and 245-I-Other Taxes and Duties on Commodities and Services.			1,58,340	...	1,58,340
10	241	- Taxes on Vehicles	16,536	...	16,536
11	245	- Other Taxes and Duties on Commodities and Services-II-Inspectorate of Electricity.			19,625	...	19,625
	251	- Public Service Commission			...	95,000	95,000
13	252	- Secretariat General Services-I-Civil Departments.			13,50,710	...	13,50,710
16	254	- Treasury and Accounts Administration.			1,88,700	...	1,88,700
17	255	- Police and 260-Fire Protection and Control.			83,64,160	...	83,64,160
18	256	- Jails	1,41,748	...	1,41,748
19	258	- Stationery and Printing.			9,69,342	...	9,69,342

SCHEDULE – contd..

(1) Grant No.	(2) Services and purposes (Major heads)		(3)		(4) Total
			Sums not exceeding		
			Voted by the Assembly	Charged on the Consolidated Fund	
			Rs.	Rs.	Rs.
22	265	- Other Administrative Services-II- Motor Garages, etc.	46,898	...	46,898
23	-Do	- III-Gazetteer and Statistical Memoirs.	34,000	...	34,000
24	-Do	- IV-Census, Vital Statistics, Guest Houses, etc.	51,274	...	51,274
29	276	- Secretariat-Social and Community Services-I-Civil Departments.	2,00,135	...	2,00,135
31	277	- Education	1,20,66,100	...	1,20,66,100
32	277	- Education, 280-Medical, etc.	89,000	...	89,000
33	278	- Art and Culture.	50,000	...	50,000
34	279	- Scientific Services and Research.	20,000	...	20,000
35	280	- Medical	20,25,500	...	20,25,500
37	282	- Public Health, Sanitation and Water Supply-A-Public Health and Sanitation.	3,87,200	...	3,87,200
38	282	- Public Health, Sanitation and Water Supply- B-Sewerage and Water Supply and 283 – Housing –C- Government Residential Buildings.	7,00,000	...	7,00,000
39	283	- Housing-A-General and B-Housing Schemes.	13,805	...	13,805
42	281	- Urban Development- A- General – II-Town and Regional Planning.	94,873	...	94,873

SCHEDULE – contd..

(1) Grant No.	(2) Services and purposes (Major heads)		(3)		(4) Total
			Sums not exceeding		
			Voted by the Assembly	Charged on the Consolidated Fund	
			Rs.	Rs.	Rs.
46	287	- Labour and Employment-III—B- Employment and Training.	70,000	...	70,000
48	288	- Social Security and Welfare-B-II- Relief and Rehabilitation of Displaced Persons.	1,91,538	...	1,91,538
50	Do	- IV-Soldiers', Sailors' and Airmen's Board	9,721	...	9,721
52	289	- Relief on account of Natural Calamities.	8,57,299	...	8,57,299
54	296	- Secretariat Economic Services-I- Civil Department.	2,60,650	...	2,60,650
56	298	- Co-operation ...	4,50,000	...	4,50,000
56A	299	- Special and Backward Areas-C- North Eastern Areas.	8,32,300	...	8,32,300
57	304	- Other General Economic Services-I- Economic Advice and Statistics.	1,10,646	...	1,10,646
58	304	- Other General Economic Services- II-Regulation of Weights and Measures.	20,752	...	20,752
61	307	- Soil and Water Conservation and 283-Housing-C-Government Residential Buildings.	8,34,115	...	8,34,115
64	311	- Dairy Development and 283- Housing-C-Government Residential Buildings.	1,05,000	...	1,05,000
65	312	- Fisheries ...	1,32,439	...	1,32,439

SCHEDULE – contd.

(1) Grant No.	(2) Services and purposes (Major heads)			(3)		(4) Total Rs.	
				Sums not exceeding			
				Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.		
66	313	- Forests	34,90,519	...	34,90,519
67	314	- Community Development and 283 Housing –C-Government Residential Buildings.			2,11,000	...	2,11,000
68	314	- Community Development-II-Rural Works Programme.			28,00,000	...	28,00,000
71	321	- Village and Small Industries-II- Small Industries.			28,00,000	...	28,00,000
72	328	- Mines and Minerals-B-Regulation and Development of Mines.			53,850	...	53,850
9A	477	- Capital Outlay on Education, Arts and Culture, 480-Capital Outlay on Medical, 481-Capital Outlay on Family Welfare,510-Capital Outlay on Animal Husbandry and 511- Capital Outlay on Dairy Development.			9,71,000	...	9,71,000
80	482	- Capital Outlay on Public Health, Sanitation and Water Supply.			22,50,000	...	22,50,000
84	498	- Capital Outlay on Cooperation.			15,00,000	...	15,00,000
84A	499	- Capital Outlay on Special and Backward Areas – C - North Eastern Areas.			4,29,000	...	4,29,000
95	538	- Capital Outlay on Roads and Water Transport Services.			5,60,000	...	5,60,000

SCHEDULE – contd.

(1) Grant No.	(2) Services and purposes (Major heads)		(3)		(4) Total Rs.
			Sums not exceeding		
			Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	
96	544	- Capital Outlay on Other Transport and Communication Services.	1,00,000	...	1,00,000
99	683	- Loans for Housing	4,14,000	...	4,14,000
101	688	- Loans for Social Security and Welfare –I-Relief Measures and Rehabilitation Schemes.	30,900	...	30,900
102A	688	- Loans for Social Security and Welfare – III – Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes.	2,04,600	...	2,04,600
112	734	- Loans for Power projects.	36,00,000	...	36,00,000
		Total	5,07,64,848	1,30,248	50,08,95,096

MEGHALAYA ACT 3 OF 1978
THE MEGHALAYA APPROPRIATION (Vote-on-Account) ACT, 1978
(As passed by the Assembly)
[Received the assent of the Governor on the 31st March, 1978]
(Published in the *Gazette of Meghalaya*, Extraordinary, dated 31st March 1978)

**An
Act**

**to provide for the withdrawal of certain sums from and out of the Consolidated Fund of
Meghalaya for the Services of a part of financial year, 1978-79**

Be it enacted by the Legislature of Meghalaya in the Twenty-ninth Year of the Republic of India as follows:-

Short title and commencement..

1. (1) This Act may be called the Meghalaya Appropriation (Voice – on- Account) Act, 1978.
- (2) It shall come into force on the first day of April, 1978.

Withdrawal of Rs.15, 10, 68,200 from and out of the Consolidated Fund of Meghalaya for the Financial year 1978-79.

2. From and out of the Consolidated Fund of Meghalaya there may be withdrawn sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of fifteen crores, ten lakhs, sixty-eight thousand and two hundred rupees, towards defraying the several charges which will come in course of payment during the period of three months beginning on the first day of April, 1978 in respect of the services specified in column (2) of the Schedule.

Appropriation

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this act shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 1978-79.

SCHEDULE

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.	
1.	211 - Parliament State/Union Territories Legislatures –B- State Legislatures.	Revenue	5,99,800	26,900	2,26,700
2.	212 - Governor	Revenue	2,500	20,300	2,22,800
3.	213 - Council of Ministers	Revenue	2,42,700	...	2,42,700
4.	214 - Administration of Justice	Revenue	3,05,500	2,700	3,88,200
5.	215 - Election	Revenue	2,43,500	...	2,43,500
	229 - Land Revenue				
	283 - Social Security and Welfare-B-II-Relief and Rehabilitation of Displaced persons.				
	289 - Relief on Account of Natural Calamities.	Revenue	10,35,800	...	10,35,800
	295 - Other Social and Community Services.				
	304 - Other General Economic Services-III-Land Ceilings.				
6.	688 - Loans for Social Security and Welfare-III-Welfare of Scheduled Castes and Scheduled Tribes and Other Backward Classes.	Capital	6,300	...	6,300
	695 - Loans for other Social and Community Services.				
	705 - Loans for Agriculture.				

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding				
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.		
7.	230 - Stamps and Registration ...	Revenue	18,000	...	18,000	
8.	239 - State Excise ...		2,22,300	...	2,22,300	
9.	240 - Sales Tax and 245-I-Other Taxes and Duties on Commodities and Services.	Revenue	2,01,200	...	2,01,200	
10	{ 241 - Taxes on Vehicles ... } { 265 - Other Administrative Services-II-Motor Garages, etc. } { 338 - Roads and Water Transport Services. }	Revenue	5,63,000	...	5,63,000	
		538 - Capital Outlay on Road and Water Transport Services, etc.	Capital	3,75,000	...	3,75,000
		11	{ 245 - Other Taxes and Duties on Commodities and Services-II-Inspectorate of Electricity. } { 331 - Water and Power Development Services -B- Power Development. }	Revenue	32,800	...
734 - Loans for Power Projects	Capital			87,500	...	87,500
12	247 - Other Fiscal Services – Promotion of Small Savings.	Revenue	14,500	...	14,500	
	248 - Appropriation for Reduction or Avoidance of Debt (<i>Charged</i>).	Revenue	
	249 - Interest Payment (<i>Charged</i>)	Revenue	...	60,00,000	60,00,000	
	251 - Public Service Commission (<i>Charged</i>).	Revenue	...	1,06,800	1,08,800	

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.	
13	252 - Secretariat General Services-I- Civil Department.	Revenue	20,68,800	...	20,68,800
	276 - Secretariat- Social and Community Services -I- Civil Department.				
	296 - Secretariat Economic Services-I- Civil Department.				
14	253 - District Administration ...	Revenue	9,85,000	...	9,85,000
15	254 - Treasury and Accounts Administration.	Revenue	4,54,700	...	4,54,700
16	255 - Police and 260-Fire Protection and Control.	Revenue	94,26,500	...	94,26,500
17	256 - Jails	Revenue	4,15,000	...	4,15,000
18	258 - Stationery and Printing ...	Revenue	11,13,300	...	11,13,300
19	252 - Secretariat General Services-II- Public Works Department Secretariat.	Revenue	58,19,700	...	58,19,700
	259 - Public Works				
	277 - Education, 278-Art and Culture, 280-Medical, 282-Public Health, etc.				
	283 - Housing - II - C-Government Residential Buildings (I/C, P.W.D.).				
	287 - Labour and Employment - III- Employment and Training 288- Social Security and Welfare - Social Welfare, etc.				
	459 - Capital Outlay on Public Works.				

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.					
20	{ 477 - Capital Outlay on Education, Art and Culture. 480 - Capital Outlay on Medical. 481 - Capital Outlay on Family Welfare. 482 - Capital Outlay on Public Health, Sanitation and Water Supply-A- Public Health. 483 - Capital Outlay on Housing-A- Government Residential Buildings (I/C. P.W.D.). 510 - Capital Outlay on Animal Husbandry. 511 - Capital Outlay on Dairy Development.	Capital	43,36,600	...	42,36,600				
		265 - Other Administrative Services – I- Civil Defence.	Revenue	14,22,200	...	14,22,200			
		21	{ 265 - Other Administrative Services – III – Gazetteers and Statistical Memoirs. 277 - Education 278 - Art and Culture 279 - Scientific Services and Research. 677 - Loans for Education, Art and Culture.	Revenue	1,61,26,300	...	1,61,26,300		
				Capital	5,000	...	5,000		
				22	265 - Other Administrative services- IV-Census, Vital Statistics, Guest Houses, etc.	Revenue	2,89,200	...	2,89,200
				23	265 - Other Administrative services- V-Miscellaneous Administrative Services.	Revenue	96,500	...	96,500
		24	266 - Pension and other Retirement Benefit.	Revenue	4,18,800	...	4,18,800		
25	267 - Aid Materials and Equipments.	Revenue	2,42,700	...	2,42,700				

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)		(3) Sums not exceeding					
			Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.			
26	248	- Miscellaneous General Services, Pre-partition Payments, state Lotteries Pension for distinguished Services.	Revenue	1,300	...	1,300		
27	{ 280 - Medical ... 281 - Family Welfare ... 282 - Public Health, Sanitation and Water Supply-A-Public Health and Sanitation.		Revenue	76,98,000	...	76,98,000		
			28	{ 282 - Public Health, Sanitation and Water Supply-B-Sewerage and Water Supply. 283 - Housing-C-Government Residential Buildings.	Revenue	24,52,500	...	24,52,500
					{ 482 - Capital Outlay on Public Health, Sanitation and Water, Supply. 682 - Loans for Public Health, Sanitation and Water Supply.	Capital	55,60,000	...
29	{ 283 - Housing-I-A-Central and B-Housing Schemes. 683 - Loans for Housing ...	Revenue	73,800	...		73,800		
		Capital	4,91,200	...	4,91,200			
	{ 284 - Urban Development-A-General-I-Municipal Administration. 634 - Loans for Urban Development.	Revenue	68,700	...	68,700			
		Capital			
	{ 284 - Urban Development-A- General -II-Towns and Regional Planning. 234 - Capital Outlay on Urban Development-A-Central.	Revenue	3,77,000	...	3,77,000			
		Capital			
32	285	- Information and Publicity	Revenue	3,92,500	...	3,92,500		

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.	
33	287 - Labour and Employment -I-A-Labour.	Revenue	10,11,500	...	10,11,500
	287 - Labour and Employment-II-A-Labour Inspectorate of Factories and Steam Boilers.				
	287 - Labour and Employment -III-B-Employment and Training.				
34	288 - Social Security and Welfare-A-I-Civil Supplies.	Revenue	3,30,000	...	3,30,000
	488 - Capital Outlay on Social Security and Welfare-E-Other Social Security and Welfare Programme-I-Civil Supplies Scheme.	Capital	84,500	...	84,500
	509 - Capital Outlay of Food Nutrition.				
35	288 - Social Security and Welfare-B-II-Relief and Rehabilitation of Displaced persons.	Revenue	26,300	...	26,300
	688 - Loans for Social Security and Welfare-I-Relief and Rehabilitation of Displaced persons.	Capital
36	288 - Social Security and Welfare-B-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes-D-Social Welfare.	Revenue	14,55,000	...	14,55,000
	668 - Loans for Social Security and Welfare-C-III- Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes-D-Social Welfare.	Capital

SCHEDULE – contd...

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
37	287 - Social Security and Welfare –E- Other Social Security and Welfare Programme-IV-Soldiers’ Sailors’ and Airmen’s Board.	Revenue	22,500	...	22,500
	681 - Loans for Social Security and Welfare-II-Loans to <i>Ex-Service</i> Personnel.	Capital	1,300	...	1,300
38	281 - Social Security and Welfare-E- Other Social Security and Welfare Programmes-V-Other Programmes.	Revenue	1,300	...	1,300
39	295 - Other Social and Community Services.	Revenue	66,300	...	66,300
40	296 - Secretariat-Economic Services-II- .Planning Boards and attached Offices.	Revenue	2,65,000	...	2,65,000
41	298 - Co-operation	Revenue	15,58,700	...	15,58,700
	498 - Capital Outlay on Co-operation.	Capital	8,91,300	...	8,91,300
	505 - Capital Outlay on Agriculture.				
	688 - Loan to Co-operation.				
42	299 - Special and Backward Areas –C- North Eastern Areas.	Revenue	23,68,000	...	23,68,000
	499 - Capital Outlay on Special and Backward Areas-C- North Eastern Areas.	Capital	48,73,700	...	48,73,700
	699 - Loans for Social and Backward Areas –C- North Eastern Areas.				

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
43	304 - Other General Economic Services-I-Economic Advice and Statistics.	Revenue	3,90,200	...	3,90,200
44	304 - Other General Economic Services-II-Regulation of Weight and Measures.	Revenue	1,10,000	...	1,10,000
45	305 - Agriculture/306-I-Minor Irrigation/295-Other social and Community Services/283-Housing-C-Government Residential Buildings.	Revenue	60,10,200	...	60,10,200
		705 - Loans for Agriculture	Capital
46	306 - Minor Irrigation-II-Works under Embankment and Drainage Wing, P.W.D.	Revenue	1,62,500	...	1,62,500
		Capital	8,37,500	...	8,37,500
533 - Capital outlay on Irrigation, Navigation, Drainage and Flood Control.					
47	307 - Soil and Water Conservation and 283-Housing-C-Government Residential Buildings.	Revenue	44,96,200	...	44,96,200
48	308 - Area Development	Revenue	43,75,000	...	43,75,000
		706 - Loans for Minor Irrigation, Soil Conservation and Area Development.	Capital
49	310 - Animal Husbandry and 283-Housing-C-Government Residential Buildings.	Revenue	34,51,100	...	34,51,100
		710 - Loans for Animal Husbandry.	Capital

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
50	311 - Dairy Development and Housing-C-Government Residential Buildings. 283-	Revenue	11,12,500	...	11,12,500
51	312 - Fisheries	Revenue	5,06,500	...	5,06,500
55	{ 313 - Forests 513 - Capital Outlay on Forest 314 - Community Development Housing-C-Government Residential Buildings and Social Security and Welfare. 283- 314 - Community Development-II-Rural Works Programme. 288- 714 - Loans for Community Development.	Revenue	42,62,500	...	42,62,500
		Capital
		Revenue	38,33,000	...	38,33,000
		Capital
		Revenue	7,30,200	...	7,30,200
55	{ 520 - Capital Outlay on Industrial Research and Development. 522 - Capital Outlay on Machinery and Engineering Industries. 526 - Capital Outlay on Consumers Industries. 720 - Loans for Industrial Research and Development.	Capital	8,75,000	...	8,75,000
		Revenue	14,76,500	...	14,76,500
		Capital	5,000	...	5,000
		Capital	5,000	...	5,000

SCHEDULE - *contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)		(3) Sums not exceeding		
			Voted by the Assembly	Charged on the Consolidated	Total
			Rs.	Rs.	Rs.
	321 - Village and Small Industries - II – Small Industries.	Revenue	20,14,800	...	20,14,800
56	321 - Capital Outlay on Village and Small Industries – II- Small Industries.	Capital	1,36,300	...	1,36,300
	721 - Loans for Village and Small Industries – II- Small Industries.				
	328 - Mines and Minerals-B- Regulation and Development of Mines.	Revenue	6,80,000	...	6,80,000
57	528 - Capital Outlay on Mining and Metallurgical Industries.	Capital
	337 Road and Bridges	Revenue	61,87,500	...	61,87,500
58	537 - Capital Outlay on Roads and Bridges.	Capital	1,19,35,800	...	1,19,35,800
	339 - Tourism	Revenue	4,01,700	...	4,01,700
59	544 - Capital Outlay on other Transport and Communication Services.	Capital
60	530 - Investment in Industrial Financial Institutions.	Capital
	603 - Internal Debt of the State Government (<i>Charged</i>).	Capital	...	24,70,000	24,70,000
	304 - Loans and Advances from the Central Government. (<i>Charged</i>)	Capital	...	69,85,900	69,85,900
61	766 - Loans to Government Servants.	Capital	13,75,000	...	13,75,000
62	767 - Miscellaneous Loans	Capital
63	768 - Inter-State Settlement	Capital	18,60,500	...	18,60,500
	- Appropriation to Contingency Fund.	Capital
	Total	...	13,51,75,600	1,58,92,600	15,10,68,200

MEGHALAYA ACT 4 OF 1978

THE MEGHALAYA FINANCE ACT, 1978

(As passed by the Assembly)

[Received the assent of the Governor on the 31st March, 1978]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 31st March 1978)

An

Act

to fix the rates at which the Meghalaya Purchase Tax shall be levied and charge for the financial year 1978-79.

Be it enacted by the Legislature of Meghalaya in the Twenty-ninth Year of the Republic of India as follows:-

Short title extent and commencement..

1. (1) This Act may be called the Meghalaya Finance Act, 1978.
- (2) It extends to the whole of the State of Meghalaya.
- (3) It shall be deemed to have come into force on the 1st day of April, 1978.

Rates of the Meghalaya Purchase Tax.

2. The rates at which the tax shall be levied and collected on the purchase of the items of the Schedule under the Meghalaya Purchase Tax Act (Assam Act XIX of 1967 as modified by Meghalaya), for the year beginning on the 1st day of April 1978 shall be as follows –

In respect of items 1,2 and 3 Four paise per rupee value of the price at which the taxable goods are purchased.

In respect of item 4 Two paise per rupee value of the price at which the taxable goods are purchased.

MEGHALAYA ACT 5 OF 1978

THE MEGHALAYA FINANCE (SALES TAX) (AMENDMENT) ACT, 1978

(As passed by the Assembly)

[Received the assent of the Governor on the 8th April, 1978](Published in the *Gazette of Meghalaya*, Extraordinary, dated 10th April, 1978)**An****Act**

further to amend the Meghalaya Finance (Sales Tax) act (Assam Act XI of 1956 as adapted by Meghalaya), hereinafter referred to as the principal Act.

Be it enacted by the Legislature of Meghalaya in the Twenty-ninth Year of the Republic of India as follows:-

Short title extent and commencement..

1. (1) This Act may be called the Meghalaya Finance Act, 1978.
- (2) It extends to the whole of the State of Meghalaya.
- (3) It shall be deemed to have come into force on the 1st day of April, 1978.

Amendment of the Schedule to the principal Act.

2. In the Schedule to the principal Act:-
 - (i) Between the existing items 9 and 10, the following shall be inserted as item 10, namely:-
 “10. Motor Cars..... 7 paise in the rupee”.
 - (ii) the existing item 10 shall be re-numbered as item 10A and for the words “including motor cars” occurring between the words “motor vehicles” and “motor taxi” in the said item the words “excluding motor cars but including” shall be substituted, and
 - (iii) the existing item 10A shall be renumbered as item 10B.

Repeal of Ordinance 4 of 1978.

3. The Meghalaya Finance (Sales Tax) (Amendment) Ordinance, 1978 is hereby repealed.

MEGHALAYA ACT 6 OF 1978

THE MEGHALAYA (MINISTERS' SALARIES AND ALLOWANCES) (AMENDMENT) ACT,
1978.

(As passed by the Assembly)

[Received the assent of the Governor on the 8th April, 1978](Published in the *Gazette of Meghalaya*, Extraordinary, dated 10th April, 1978)**An****Act****further to amend the Meghalaya (Ministers' Salaries and Allowances) Act (Act 4 of 1972)
(hereinafter referred to as the principal Act)**

Be it enacted by the Legislature of Meghalaya in the Twenty-ninth Year of the Republic of India as follows:-

Short title and
commencement..

1. (1) This Act may be called the Meghalaya Finance Act, 1978.
- (2) It extends to the whole of the State of Meghalaya.
- (3) It shall be deemed to have come into force on the 1st day of April, 1978.

Amendment of section 2
of the principal Act.

2. In section 2 of the principal Act,-
 - (i) in the marginal note between the words "Chief Minister" and "other Ministers" the words and punctuation "Deputy Chief Minister," shall be inserted ;
 - (ii) after clause (a) the following new clause shall be inserted as clause (b), namely:-

“(b) to the Deputy Chief Minister a salary of rupees one thousand four hundred per mensem;”
 - (iii) the existing clauses “(b)” and “(c)” shall be renumbered as clauses “(c)” and “(d)”, respectively.

Amendment of section 3 to 10 of the principal Act.

3. In the principal Act,-

- (i) between the words “Chief Minister” and “other Ministers” occurring in the first line of section 4 and occurring in sections 3,5,6,7,8,9 and 10, the words and punctuation “Deputy Chief Minister,” shall be inserted ;
- (ii) in the sixth line of section 4 between the words “Chief Minister” and “and” the punctuation and the words “Deputy Chief Minister” shall be inserted ;
- (iii) in the marginal notes against sections 3 and 5 between the words “Chief Minister” and “other Ministers” the words and punctuation “Deputy Chief Minister,” shall be inserted.

Insertion of an explanation to the proviso to section 5 of the principal Act.

4. In the principal Act, below the proviso to section 5, the following explanation shall be inserted, and shall always be deemed to have been inserted, namely:-

“Explanation: For the purpose of the proviso the word “Minister” shall include the Chief Minister, Deputy Chief Minister, other Ministers and Ministers of State”.

MEGHALAYA ACT 7 OF 1978

THE MEGHALAYA MUNICIPAL (GARO HILLS AUTONOMOUS DISTRICT) ACT, 1978.

(As passed by the Assembly)

[Received the assent of the Governor on the 8th April, 1978]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 10th April, 1978)

**An
Act**

to provide for the constitution and establishment of municipalities and town committees in the Garo Hills Autonomous District and extension and application of the Meghalaya Municipal Act to the said District and for matters connected thereto

Be it enacted by the Legislature of Meghalaya in the Twenty-ninth Year of the Republic of India as follows:-

Short title, extent and commencement.

1. (1) This Act may be called the Meghalaya Municipal (Garo Hills Autonomous District) Act, 1978.
- (2) It extends to the Garo Hills Autonomous District.
- (3) It shall be deemed to have come into force on the 7th day of January, 1978.

Constitution and establishment of municipalities and Town Committees in the Garo Hills Autonomous District.

2. Notwithstanding anything contained in any other law the State Government may, on the recommendation of the District Council of the Garo Hills Autonomous District, constitute any area of the said Autonomous District as a municipality, or declare any area within such District to be a notified area and establish a Town Committee for the notified area, under the provisions for the Meghalaya Municipal Act (Assam Act XV of 1957 as adapted by Meghalaya) and apply all or any of the provisions of the said act or of the Rules made thereunder as may be specified in the notification to the Municipality or town committee so constituted or established and to the area or areas comprising within the said municipality or town committee.

Repeal of Ordinance 1 of 1978

3. The Meghalaya Municipal (Garo Hills Autonomous District) Ordinance, 1978 is hereby repealed.

MEGHALAYA ACT 8 OF 1978

THE MEGHALAYA APPROPRIATION (No. II) ACT, 1978.

(As passed by the Assembly)

[Received the assent of the Governor on the 30th June, 1978]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated 30th June, 1978)

An

Act

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year ending on the thirty first day of March, 1979

Be it enacted by the Legislature of Meghalaya in the Twenty-ninth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya Appropriation (No. II) Act, 1978.

(2) It shall be deemed to have come into force on the first day of April, 1978.

Withdrawal of Rs.60, 42, 72,900 from and out of the Consolidated Fund of Meghalaya for the Financial year 1978-79.

2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate [inclusive of the sum specified in column (3) of the Schedule to the Meghalaya Appropriation (Vote-on-Account) Act, 1978] to the sum of sixty crores, forty two lakhs, seventy two thousand and nine hundred rupees towards defraying the several charges which will come in course of payment during the financial year ending on the thirty-first day of March, 1979 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
1	211 - Parliament/State/Union Territory Legislatures-B-State Legislatures.	Revenue	23,99,200	1,07,800	25,07,000
2	212 - Governor	Revenue	10,000	8,81,000	8,91,000
3	213 - Council of Ministers	Revenue	9,71,000	...	9,71,000
4	214 - Administration of Justice	Revenue	12,22,000	3,31,000	15,53,000
5	215 - Election	Revenue	9,74,000	...	9,74,000

SCHEDULE-*contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
	{ 229 - Land Revenue 233 - Social Security and Welfare-B- II-Relief and Rehabilitation of Displaced persons. 289 - Relief on account of Natural Calamities. 195 - Other Social and Community Services. 304 - Other General Economic Services - III-Land Ceilings. }	Revenue	41,43,000	...	41,43,000
	{ 688 - Loans for Social Security and Welfare-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes. 695 - Loans for other Social and Community Services. 705 - Loans for Agriculture ... }	Capital	25,000	...	25,000
7	230 - Stamps and Registrations ...	Revenue	72,000	...	72,000
8	239 - State Excise	Revenue	8,89,000	...	8,89,000
9	240 - Sales Tax and 245-I- Other Taxes and Duties on Commodities and Services	Revenue	8,05,000	...	8,05,000
	{ 241 - Taxes on Vehicles 265 - Other Administrative Services- II-Motor Garages, etc. 338 - Roads and Water Transport Services. 538 - Capital Outlay on Road and Water Transport Services, etc. }	Revenue	22,52,000	...	22,52,000
10		Capital	15,00,000	...	15,00,000

SCHEDULE-*contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
11	245 - Other Taxes and Duties on Commodities and Services –II- Inspectorate of Electricity.	Revenue	1,31,000	...	1,31,000
	331 - Water and Power Development Services-B- Power Development.				
	734 - Loans for Power Projects				
12	247 - Other Fiscal Services- Promotion of Small Savings.	Revenue	58,000	...	58,000
	248 - Appropriation for Reduction of Avoidance of Debt. (<i>Charged</i>).	Revenue
	249 - Interest Payments (<i>Charged</i>)	Revenue	...	2,40,00,100	2,40,00,100
	251 - Public Services Commission (<i>Charged</i>)	Revenue	...	4,27,300	4,27,300
13	242 - Secretariat General Services-I- Civil Departments.	Revenue	82,75,000	...	82,75,000
	276 - Secretariat-Social and Community Services-I-Civil Departments.				
	296 - Secretariat Economic Services- I-Civil Departments.				
14	253 - District Administration.	Revenue	39,40,000	...	39,40,000
15	254 - Treasury and Accounts Administration.	Revenue	18,19,000	...	18,19,000
16	255 - Police and 26-Fire Protection and Control.	Revenue	3,77,06,000	...	3,77,06,000
17	256 - Jails	Revenue	16,60,000	...	16,60,000
18	258 - Stationery and Printing	Revenue	44,53,000	...	44,53,000

SCHEDULE-*contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Rs.	Total Rs.	
19	252 - Secretariat General Services - II - Public Department Secretariat.	Revenue	2,32,79,200	...	2,32,79,200
	259 - Public Works ...				
	277 - Education, 278-Art and Culture, 280-Medical, 282- Public Health, etc.				
	283 - Housing - II- C- Government Residential Buildings (I/C P.W.D.)				
	287 - Labour and Employment- III-B-Employment and Training.				
	288 - Social Security and Welfare-Social Welfare, etc.				
19	459 - Capital Outlay on Public Works.	Capital	1,69,45,500	...	1,69,45,500
	477 - Capital Outlay on Education, art and Culture.				
	480 - Capital Outlay on Medical.				
	481 - Capital Outlay on Family Welfare.				
	482 - Capital Outlay on Public Health, Sanitation and Water Supply - A Public Health.				
	483 - Capital Outlay on Housing-A-Government Residential Buildings (I/C P.W.D.).				
	510 - Capital Outlay on Animal Husbandry.				
	511 - Capital Outlay on Dairy Development.				

SCHEDULE-*contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding					
		Voted by the Assembly	Charged on the Consolidated	Total			
		Rs.	Rs.	Rs.			
20	255 - Other Administrative Services- I-Civil Defence and Home Guards.	Revenue	56,89,000	...	56,89,000		
20	{ 265 - Other Administrative Services- III-Gazetteers and Statistical Memoirs. 277 - Education ... 278 - Art and Culture ... 279 - Scientific Service and Research. 677 - Loans for Education, Art and Culture. }	Revenue	6,45,05,000	...	6,45,05,000		
		Capital	20,000	...	20,000		
		22	265 - Other Administrative Services- IV-Census, Vital Statistics, Guest Houses, etc.	Revenue	11,57,000	...	11,57,000
		23	265 - Other Administrative Services- IV-Census, Vital Statistics, Guest Houses, etc.	Revenue	3,86,000	...	3,86,000
24	266 - Pension and other Retirement Benefits.	Revenue	16,75,000	...	16,75,000		
25	267 - Aid Materials and Equipments.	Revenue	9,71,000	...	9,71,000		
26	268 - Miscellaneous general Services, Prepartition Payments, State Lotteries and Pension for distinguished Services.	Revenue	5,000	...	5,000		
27	{ 280 - Medical ... 281 - Family Welfare ... 282 - Public Health, Sanitation and Water Supply-A- Public Health and Sanitation. 282 - Public Health, Sanitation and Water Supply B-Sewerage and Water Supply. }	Revenue	3,07,92,000	...	3,07,92,000		
		Revenue	98,10,000	...	98,10,000		
28	{ 283 - Housing-C-Government Residential Buildings. 482 - Capital Outlay on Public Health, Sanitation and Water Supply. 682 - Loans for Public Health, Sanitation and Water Supply. }	Capital	2,22,40,000	...	2,22,40,000		

SCHEDULE-*contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)		(3) Sums not exceeding			
			Voted by the Assembly Rs.	Charged on the Consolidate d Rs.	Total Rs.	
29	283 - Housing –I-A- General Revenue and B- Housing Schemes.	Revenue	2,95,000	...	2,95,000	
		688 - Loans for Housing ...	Capital	16,05,000	...	16,05,000
	284 - Urban Development-A- General-I-Municipal Administration.	Revenue	2,75,000	...	2,75,000	
		684 - Loans for Urban Development.	Capital
	284 - Urban Development-A- Revenue General-II-Town and Regional Planning.	Revenue	15,08,000	...	15,08,000	
		484 - Capital Outlay on Urban Capital Development-A-General.	Capital
32	285 - Information and Publicity	Revenue	15,70,000	...	15,70,000	
33	287 - Labour and Employment-I-A- Labour.	Revenue	40,46,000	...	40,46,000	
						287 - Labour and Employment-II-A- Labour-Inspectorate of Factories and Steam Boilers.
						287 - Labour and Employment-III- B-Employment and Training.
34	288 - Social Security and Welfare - I-Civil Supplies.	Revenue	13,20,000	...	13,20,000	
		488 - Capital Outlay on Social Security and Welfare-Other Social Security and Welfare Programmes-I- Civil Supplies Scheme.	Capital	3,38,000	...	3,38,000
35	288 - Social Security and Welfare- B-II-Relief and Rehabilitation of Displaced Persons.	Revenue	1,05,000	...	1,05,000	
		688 - Loans for Social Security and Welfare-I-Relief Measures and Rehabilitation Schemes.	Capital

SCHEDULE-*contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
36	288 - Social Security and Welfare-C-III-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes-D-Social Welfare.	Revenue	58,20,000	...	58,20,000
	688 - Loans for Social Security and Welfare-C-III-Welfare of Scheduled Tribes and Other Backward Classes.	Capital
37	288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-IV-Soldiers', Sailors' and Airmen's Board.	Revenue	90,000	...	90,000
	688 - Loans for Social Security and Welfare-II-Loans to Ex-Service Personnel.	Capital	5,000	...	5,000
38	288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes-V-Other Programmes.	Revenue	5,000	...	5,000
39	295 - Other Social and Community Services.	Revenue	2,65,000	...	2,65,000
40	296 - Secretariat Economic Services-II-Planning Boards and attached Offices.	Revenue	10,60,000	...	10,60,000
41	298 - Co-operation ...	Revenue	62,35,000	...	62,35,000
	498 - Capital Outlay on Cooperation.	Capital	35,65,000	...	35,65,000
	505 - Capital Outlay on Agriculture.				
698 - Loans to Co-operative Societies.	Revenue	94,72,000	...	94,72,000	
42	299 - Special and Backward Areas-C-North Eastern Areas.	Revenue	94,72,000	...	94,72,000
	499 - Capital Outlay on Special and Backward Areas-C-North Eastern Areas.	Capital	1,94,91,000	...	1,94,91,000
	699 - Loans for Special and Backward Areas-C- north Eastern Areas.				

SCHEDULE-*contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)		(3) Sums not exceeding		
			Voted by the Assembly	Charged on the Consolidated	Total
			Rs.	Rs.	Rs.
	304 - Other General Economic Revenue Services-I-Economic Advice and Statistics.	Revenue	15,61,000	...	15,61,000
44	304 - Other General Economic Revenue Services-II-Regulation of Weights and Measures.	Revenue	4,40,000	...	4,40,000
45	305 - Agriculture/306-I-Minor Irrigation/295-Other Social and Community Services/283-Housing-C-Government Residential Buildings.	Revenue	2,76,41,000	...	2,76,41,000
		705 - Loans for Agriculture ...	Capital
46	306 - Minor Irrigation-II-Works under Embankment and Drainage Wing, P.W.D. Minor Irrigation Projects. 333 - Irrigation, Navigation, Drainage and Flood Control Project.	Revenue	6,50,000	...	6,50,000
		506 - Capital Outlay on Minor Irrigation, Soil Conservation and Area Development. 533 - Capital Outlay on Irrigation, Navigation, Drainage and Flood Control Project.	Capital	33,50,000	...
47	307 - Soil and Water Conservation and 283-Housing-C-Government Residential Buildings.		Revenue	1,79,85,000	...
48	308 - Area and Development ... 706 - Loans for Minor Irrigation, Soil Conservation and Area Development.	Revenue	1,75,00,000	...	1,75,00,000
		Capital
49	310 - Animal Husbandry and 283-Housing-C-Government Residential Buildings. 710 - Loans for Animal Husbandry.	Revenue	1,38,04,300	...	1,38,04,300
		Capital

SCHEDULE-*contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated	Total	
		Rs.	Rs.	Rs.	
50	311 - Dairy Development and 283- Housing-C-Government Residential Buildings.	Revenue	44,50,000	...	44,50,000
51	312 - Fisheries	Revenue	20,26,000	...	20,26,000
52	313 - Forests	Revenue	1,70,50,000	...	1,70,50,000
	513 - Capital Outlay on Forests	Capital
53	314 - Community Development, 283- Housing-C-Government Residential Buildings and 288- Social Security and Welfare.	Revenue	1,53,32,000	...	1,53,32,000
	314 - Community Development-II-C- Rural Works Programme.				
	714 - Loans for Community Development	Capital
54	320 - Industries	Revenue	29,21,009	...	29,21,009
	520 - Capital Outlay on Industrial Research and Development.	Capital	35,00,000	...	35,00,000
	522 - Capital Outlay on Machinery and Engineering Industries.				
	526 - Capital Outlay on Consumer Industries.				
	720 - Loans of Industrial Research and Development.				
55	321 - Village and Small Industries-I- Handloom and Sericulture and 283-Housing-C-Government Residential Buildings.	Revenue	59,06,000	...	59,06,000
	521 - Capital Outlay on Village and Small Industries-I-Handloom and Sericulture.	Capital	20,000	...	20,000
	698 - Loans to Co-operative Societies.				
	721 - Loans for Village and Small Industries-I-Handloom and Sericulture.				

SCHEDULE-*contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)		(3) Sums not exceeding			
			Voted by the Assembly	Charged on the Consolidated	Total	
			Rs.	Rs.	Rs.	
56	321 - Village and Small Industries – II-Small Industries.	Revenue	80,59,000	...	80,59,000	
		521 - Capital Outlay on Village and Small Industries-II-Small Industries.	Capital	5,45,000	...	5,45,000
57	328 - Mines and Minerals-B- Regulation and Development of Mines.	Revenue	27,20,000	...	27,20,000	
		528 - Capital Outlay on Mining and Metallurgical Industries.	Capital
58	337 - Roads and Bridges	Revenue	2,47,50,000	...	2,47,50,000	
		537 - Capital Outlay on Roads and Bridges.	Capital	4,77,43,000	...	4,77,43,000
59	339 - Tourism	Revenue	16,07,000	...	16,07,000	
		544 - Capital Outlay on Other Transport and Communication Services.	Capital
60	530 - Investment in Industrial Financial Institutions.	Capital	
	603 - Internal Debt of the State Government. (<i>Charged</i>)	Capital	...	98,80,000	98,80,000	
	604 - Loans and Advances from the Central Government (<i>Charged</i>).	Capital	...	2,79,43,400	2,79,43,400	
61	766 - Loans to Government Servants.	Capital	55,00,000	...	55,00,000	
62	767 - Miscellaneous Loans	Capital	
63	768 - Inter-State Settlement	Capital	74,42,100	...	74,42,100	
64	769 - Appropriation to Contingency Fund.	Capital	
Total		54,07,02,300	6,35,70,600	60,42,72,900

MEGHALAYA ACT 9 OF 1978**THE NATIONAL SPORTS CLUB OF ASSAM (TAKING-OVER OF
MANAGEMENT) ACT, 1978.**

(As passed by the Assembly)

[Received the assent of the Governor on the 9th August, 1978]
(Published in the *Gazette of Meghalaya*, Extraordinary, dated 14th August, 1978)

An**Act**

to provide for the taking-over of the management of the National Sports Club of Assam within the State of Meghalaya from the present Executive Committee and other committees of the Club and from the holders of offices of the Club for a limited period in the public interest and in order to secure the proper management of the Club and for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of Meghalaya in the Twenty-ninth Year of the Republic of India as follows:-

Short title and commencement..

1. (1) This Act may be called the National Sports Club of Assam (Taking over of Management) Act, 1978.
- (2) It shall be deemed to have come into force on the 2nd day of June, 1978.

Definitions.

2. In this Act, unless the context otherwise requires,-
 - (a) "appointed day" means the 3rd day of June 1978 (11,00 hours);
 - (b) "Club" means the National Sports Club of Assam registered under the Societies Registration Act, 1860.
 - (c) "prescribed" means prescribed by rule made under this Act ;
 - (d) "State Government" or "Government" means the State Government of Meghalaya.

Transfer or the management of the Club to and vesting thereof in the State Government.

3. (1) On and from the appointed day, and for a period of five years thereafter, the management of, and the control over the Club within the State of Meghalaya shall be deemed to have been transferred to and to have vested in the State Government.

(2) On the transfer and vesting of the management of and control over, the Club to the State Government under sub-section (1),-

(a) the Government Body, Executive Committee, Finance Committee, Games Committee, Regional Committee and any other Committee of the Club, the President, Vice-President, Secretary, Assistant Secretary, Treasurer and Trustees, if any, of the Club and all other persons in-charge of or holding any other offices in the management of and control over the affairs of the Club in any other capacity shall cease to exercise any power or function regarding management and control of the Club within the State of Meghalaya and the Governing Body and every such Committee shall, during the period this Act is in force, be deemed as if they have been dissolved and every person hereinbefore mentioned as if they have vacated their respective offices:

(b) all properties, movable or immovable, and all rights, powers, privileges of the Club within the State of Meghalaya which immediately before the commencement of this Act belonged to the Club or any other Committee or persons holding any office mentioned in clause (a), or holding any other offices, shall, for the purposes of such management and control, vest in the State Government.

Management of and control over the Club and its affairs.

4. (1) The State Government may, for the purposes of management of and control over the Club and all its affairs the management and control of which have vested in the State Government under Section 3, from time to time, by orders in the Official Gazette, appoint such officer or officers of the State Government and /or Committee or Committees consisting of such officers of the Government and or other persons as members thereof to exercise such powers, duties and functions and for such period as may be specified in the Orders:

Provided that the State Government may change the composition of any Committee at any time before the expiry of the term of the office of members.

(2) A person nominated as member to any Committee under sub-section (1) shall hold office at the pleasure of the Government and such person may resign from membership of the Committee by giving notice in writing to the State Government and shall, on such resignation being accepted by the State Government, be deemed to have ceased as member of the Committee.

Preparation and submission of Statements and penalty for non-compliance.

5. (1) Notwithstanding anything in the preceding section, the Secretary, Assistant Secretary, the Treasurer and the Trustees, if any, of the Club, functioning as such immediately before the commencement of this Act shall prepare a statement in relation to all matters of the Club which the Secretary, Assistant Secretary, Treasurer or Trustees, if any, was required to deal with immediately before the commencement of this Act and submit the same, within a period of fifteen days from the date of commencement of this Act or within such further time as may be granted by the State Government from time to time to any officer of the State Government appointed by the State Government in this behalf.

(2) If any person, without any reasonable excuse knowingly and wilfully makes default in complying with the requirements of the preceding sub-section, he shall be punishable with imprisonment which may extend to three months, or with fines which may extend to five hundred rupees or with both.

Delivery of Books of Accounts, Registers and properties, etc, and penalty for non-compliance.

6. (1) Notwithstanding anything in section 4 of this Act, the Secretary, Assistant Secretary, Treasurer and Trustees, if any, of the Club, functioning as such immediately before the commencement of this Act, and any other person in custody of any books of accounts, registers, records, other documents or properties of and relating to the Club shall handover such custody to the Officers of the Government appointed under sub-section (1) of Section 5, within a period of one week from the date of his appointment or within such further time as may be granted by the Government in this behalf.

(2) If any person, without any reasonable excuse knowingly and wilfully makes default in complying with the requirements of the preceding sub-section, he shall be punishable with imprisonment which may extend to six months or with fine which may extend to one thousand rupees, or with both.

Creation of the Sports Fund.

7. The State Government may create and maintain in the manner prescribed a fund to be called the 'Sports Fund of the Club' into which shall be paid all receipts and income of the Club and out of which shall be met all expenses and disbursements of the Club.

Relinquishment of management of the Club.

8. Upon the expiration of the period of five years from the appointed day, the management and control of the Club within the State of Meghalaya shall revert back to the Club or to an *ad-hoc* Committee constituted for the purposes:

Provided that the State Government may, at any time before the expiration of the said period of five years, transfer back the management and control of the club to the Club or to an *ad-hoc* Committee constituted for the purpose.

Protection of action taken under the Act.

9. (1) No suit, prosecution or other legal proceeding shall lie against any officer of the Government or member of any Committee in respect of anything which is in good faith done or intended to be done in pursuance of this Act.

(2) No suit or other legal proceeding shall lie against the State Government, any Committee or any member thereof or any officer of the Government for any damage caused or likely to be caused by anything which in good faith done or intended to be done in pursuance of this Act.

Power to make rules.

10. (1) The State Government may, by notification, make rules, to carry out the objects of this Act.

(2) In particular, and without prejudice to the generality of the foregoing powers, such rules may provide for –

- (a) the manner in which the Sports Fund of the Club shall be deposited or invested ;
- (b) the mode of authentication of orders for payment of money in and from the Sports Fund of the Club;
- (c) the form in which accounts of the Club and Sports Fund of the Club shall be kept and audited and publication of such accounts ;
- (d) creation of the fund under Section 7;
- (e) the function of and the procedure to be followed by any Committee appointed under Section 4 ;

- (f) any other matters which are required to, or may, be prescribed.

Over-riding effect of the Act.

11. (1) The provisions of this Act and the rules framed thereunder shall have effect notwithstanding anything in the Societies Registration Act, 1850, or in the memorandum of Association or the Rules and Regulations of the Club.

(2) During the period this Act is in force, no member of the Club shall exercise any right under Section 13 of the Societies Registration Act, 1860.

Repeal of Ordinance 5 of 1973.

12. The National Sports Club of Assam (Taking over of Management) Ordinance, 1978 is hereby repealed.

MEGHALAYA ORDINANCE 1 OF 1978

THE MEGHALAYA MUNICIPAL (GARO HILLS AUTONOMOUS DISTRICT) ORDINANCE, 1978.

(Published in the *Gazette of Meghalaya*, Extraordinary, dated the 10th January 1978)

An

Ordinance

to provide for the constitution of municipalities in the Garo Hills Autonomous District and extension and application of the Meghalaya Municipal Act to the said District and for matters connected thereto.

Whereas the Legislature of the State of Meghalaya is not in session and the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor is pleased to promulgate in the Twenty-eight Year of the Republic of India the following Ordinance, namely:-

1. Short title and extend,- (1) This Ordinance may be called the Meghalaya Municipal (Garo Hills Autonomous District) Ordinance, 1978.

(2) It shall extend to the Garo Hills Autonomous District.

2. Constitution of municipalities in the Autonomous District- Notwithstanding anything contained in any other law the State Government may, on the recommendation of the District Council of the Garo Hills Autonomous District, constitute any area of the said Autonomous District as a municipality, or declare any area within such District to be a notified area and establish a Town Committee for the notified area, under the provisions of the Meghalaya Municipal Act (Assam Act XV of the 1957 as adapted by Meghalaya) and apply all or any of the provisions of the said Act or the rules made thereunder as may be specified in the notification to the municipality or town committee so constituted or established and to the area or areas comprising within the said municipality or town committee.

Raj Bhavan,
Shillong,
the 7th January, 1978.

LALLAN PRASAD SINGH,
Governor of Meghalaya.

MEGHALAYA ORDINANCE 2 OF 1978

**THE MEGHALAYA CONTINGENCY FUND (AUGMENTATION OF CORPUS)
ORDINANCE, 1978.**

An

Ordinance

to augment temporarily the Corpus of the contingency Fund of Meghalaya

WHEREAS, the Legislative Assembly of Meghalaya is not in Session;

AND, WHEREAS, the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action to augment temporarily the Contingency Fund of Meghalaya.

FOR, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, of India, the Governor of Meghalaya is pleased to promulgate in the Twenty-ninth Year of the Republic of India the following Ordinance, namely:-

1. *Short title and commencement.* - (1) This Ordinance may be called Meghalaya Contingency Fund (Augmentation of Corpus) Ordinance, 1978.

(2) It shall come into force at once.

2. Further payment into the Contingency Fund.- There shall be paid by the Government of Meghalaya into the Contingency Fund of Meghalaya a further sum of Rupees three crores and twenty-five lakhs out of the revenue of the State of Meghalaya for the financial year 1977-78.

3. *Re-transfer of Rupees three crores and twenty-five lakhs from Contingency Fund to Consolidated Fund.*-A sum of Rupees three crores and twenty-five lakhs shall be re-transferred from the Contingency Fund to the Consolidated Fund of Meghalaya on or before the 31st March, 1978.

Raj Bhavan,
SHILLONG,
the 21st February, 1978.

LALLAN PRASAD SINGH,
Governor of Meghalaya.

MEGHALAYA ORDINANCE 3 OF 1978

THE MEGHALAYA APPROPRIATION ORDINANCE, 1978

An

Ordinance

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the Financial year, 1977-78.

WHEREAS, the Legislative Assembly of Meghalaya is not in Session;

AND, WHEREAS, the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is pleased to promulgate in the Twenty-ninth Year of the Republic of India, the following Ordinance, namely:-

1. *Short title and commencement.*-(1) This ordinance may be called the Meghalaya Appropriation Ordinance, 1978.

(2) It shall come into force at once.

2. *Withdrawal of Rupees three crores and twenty-five lakhs from and out of Consolidated Fund of Meghalaya for the Financial year 1977-78.*- From and out of the Consolidated Fund of Meghalaya, there shall be paid and applied sums not exceeding those specified in column (2) of the Schedule amounting in the aggregate to the sum of Rupees three crores and twenty-five lakhs towards defraying the several charge, which will come in course of payment during the financial year 1977-78 in respect of the services specified in column (1) of the Schedule.

3. *Appropriation*:- The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Ordinance shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE

<i>Services and purpose by Major Heads</i>	<i>Sums not exceeding</i>
769-Appropriation to the Contingency Fund.	Rs.3, 25, 00,000

RAJ BHAVAN,
SHILLONG,

LALLAN PRASAD SINGH,
Governor of Meghalaya.

The 21st February, 1978.

MEGHALAYA ORDINANCE 4 OF 1978

THE MEGHALAYA FINANCE (SALES TAX) (AMENDMENT) ORDINANCE, 1978

An

Ordinance

further to amend the Meghalaya Finance (Sales Tax) Act (Assam Act XI of 1956 as adapted by Meghalaya), hereinafter referred to as principal Act.

WHEREAS, the legislative Assembly of Meghalaya is not in session;

AND, WHEREAS, the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor is pleased to promulgate in the Twenty-ninth Year of the Republic of India, the following Ordinance, namely:-

1. *Short title, extent and commencement*.- (1) This Ordinance may be called the Meghalaya Finance (Sales Tax) (Amendment) Ordinance 1978.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

2. *Amendment of the Schedule to the principal Act*.- In the Schedule to the principal Act.

- (i) Between the existing items 9 and 10, the following shall be inserted as item 10, namely:-
“10. Motor cars.....7 paise in the rupee”
- (ii) the existing items 10 shall be re-numbered as item 10A and for the words “including motor cars” occurring between the words “motor vehicles” and “motor taxi” the words “excluding motor cars but including” shall be substituted ;
- (iii) the existing item 10A shall be renumbered as item 10B.

RAJ BHAVAN,
SHILLONG,

LALLAN PRASAD SINGH,
Governor of Meghalaya.

The 21st February, 1978.

ORDINANCE NO.5 OF 1978

THE NATIONAL SPORTS CLUB OF ASSAM (TAKING OVER OF MANAGEMENT)
ORDINANCE, 1978.

(Promulgated by the Governor on the 2nd June, 1978)

(Published in the *Gazette of Meghalaya*, Extraordinary issue, dated the 2nd June, 1978)

An

Ordinance

to provide for the taking over of the management of the National Sports Club of Assam within the State of Meghalaya from the present Executive Committee and other committees of the Club and from the holders of offices of the Club for a limited period in the public interest and in order to secure the proper management of the Club and for matters connected therewith on incidental thereto.

WHEREAS the Legislature of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

AND, WHEREAS, the instructions of the President under the proviso to clause (1) of article 213 of the Constitution have been obtained;

NOW, THEREFORE, the Governor is pleased, in exercise of powers conferred by clause (1) of 213 of the Constitution, to promulgate in the Twenty-ninth Year of the Republic of India the following Ordinance, namely:-

1. Short title and commencement.- (1) This Ordinance may be called the National Sports Club of Assam (Taking over of Management) Ordinance, 1978.

(2) It shall come into force at once.

2. Definitions.-In this Ordinance, unless the context otherwise requires,-

- (a) "appointed day" means the date appointed under sub-section (1) of Section 3 of this Ordinance;
- (b) "Club" means the National Sports Club of Assam registered under the Societies Registration Act, 1860.
- (c) "prescribed" means prescribed by rules made under this Ordinance;
- (d) "State Government" or "Government" means the State Government of Meghalaya.

3. Transfer of the management of the Club to and vesting thereof in the State Government. - (1) On and from such date as the State Government may by notification published in the official Gazette, appoint in this behalf, and for a period for five years thereafter the management of , and the control over the Club and all the affairs of the Club within the State of Meghalaya shall stand transferred to and vested in the State Government.

(2) On the transfer and vesting of the management of, and control over, the Club to the State Government under sub-section (1),-

- (a) The Governing Body, Executive Committee, Finance Committee, Games Committee, Regional Committee and any other Committee of the Club, the President, Vice-President, Secretary, Assistant Secretary, Treasury and Trustees, if any, of the Club and other persons in-charge of or holding any other offices in the management of an control over the affairs offices in the management of and control over the affairs of Club in any other capacity shall cease to exercise any power or function regarding management and control of the Club within the State of Meghalaya and the Governing Body and every such Committee shall, during the period this Ordinance is in force, be deemed as if they have been dissolved and every person hereinbefore mentioned as if they have vacated their respective offices ;

- (b) All properties movable or immovable, and all rights, power privileges of the Club within the State of Meghalaya which immediately before the commencement of this Ordinance belonged to the Club or any other Committee or persons holding any office mentioned in clause (a), or holding any other officers, shall, for the purposes of such management and control, vest, in the State Government.

4. Management of and control over the club and its affairs.-(1) The State Government may, for the purposes of management of and control over the club and all its affairs, the management and control of which have vested in the State Government under Section 3, from time to time by orders in the Official Gazette, appoint such officer or officers of the State Government and /or Committee or Committees consisting of such officers of the Government and /or other persons as members thereof to exercise such powers, duties and functions and for such period as may be specified in the Orders:

Provided that the State Government may change the composition of any Committee at any time before the expiry of the term of the office of members.

(2) A person nominated as member to any Committee under sub-section (1) shall hold office at the pleasure of the Government and such person may resign from membership of the committee by giving notice in writing to the State Government and shall, on such resignation being accepted by the State Government, be deemed to have ceased as member of the Committee.

Preparation and submission of statements and penalty for non-compliance.- Notwithstanding anything in the preceding section, the Secretary, Assistant Secretary, the Treasurer and the Trustees, if any of the Club, functioning as such immediately before the commencement of this Ordinance shall prepare a statement in relation to all matters of the Club which the Secretary, Assistant Secretary, Treasurer or Trustee if any, was required to deal with immediately before the commencement of this Ordinance and submit the same, within a period of fifteen days from the date of commencement of this Ordinance or within such further time as may be granted by the State Government from time to time to any officer of the State Government appointed by the State Government appointed in this behalf.

(2) If any person, without any reasonable excuse knowingly and willfully makes default in complying with the requirements of the preceding sub-section, he shall be punishable with imprisonment which may extend to three months, or with fines which may extend to five hundred rupees or with both.

6. Delivery of books of Accounts, Registers and properties, etc, and penalty for non-compliance.- (1) Notwithstanding anything in Section 4 of this Ordinance, the Secretary, Assistant Secretary, Treasurer and Trustees, if any of the Club functioning as such immediately before the commencement of this Ordinance, and any other person in custody of any books of accounts, registers, records, other documents or properties of and relating to the Club shall handover such custody to the officer of the Government appointed under sub-section (1) Section 5, within a period of

one week from the date of his appointment or within such further time as may be granted by the Government on this behalf.

(2) If any person, without any reasonable excuse knowingly and willfully makes default in complying with the requirements of the preceding sub-section, he shall be punishable with imprisonment which may extend to six months or with fine which may extend to one thousand rupees, or with both.

7. Creation of the Sports Fund. - The State Government may create and maintain in the manner prescribed a fund to be called the 'Sports Fund of the Club into which shall be paid all receipts and income of the Club and out of which shall be meet all expenses and disbursements of the Club.

8. Relinquishment of management of the Club.- Upon the expiration of the period of five years from the appointed day, the management and control of the Club within the State of Meghalaya shall revert back to the Club or to an *Ad hoc* Committee constituted for purpose:

Provided that the State Government may, at any time before the expiration of the said period of five years, transfer back the management and control of the Club to the Club or to an *Ad hoc* committee constituted for the purpose.

Protection of action taken under the Ordinance.- (1) No suit, prosecution or other legal proceeding shall lie against any officer of the Government or member of any Committee in respect of anything which is in good faith done or intended to be done in pursuance of this Ordinance.

(2) No suit or other legal proceeding shall lie against the State Government, any Committee or any member thereof or any officer of the Government for any damage caused or likely to be caused by anything which is in good faith done or intended to be done in pursuance of this Ordinance.

10. Power to make rules.- (1) The State Government may, by notification, make rules, to carry out the objects of this Ordinance.

(2) In particular, and without prejudice to the generality of the foregoing powers, such rules may provide for-

- (a) the manner in which the Sports Fund of the Club shall be deposited or invested;
- (b) the mode of authentication of order for payment of money in and from the Sports Fund of the Club;
- (c) the form in which accounts of Club and the Sports Fund of the Club shall be kept and audited and publication of such accounts;
- (d) creation of the fund under Section 7;
- (e) the functions of and the procedure to be followed by any Committee appointed under Section ;

(f) any other matter which are required to, or may, be prescribed.

11. Over-riding effect of the Ordinance. - (1) The provision of this Ordinance and the rules framed thereunder shall have effect notwithstanding anything in the Societies Registration Act, 1860, or in the Memorandum of Association or the Rules and Regulation of the Club.’

(2) During the period this Ordinance is in force, no member of the Club shall exercise any right under Section 13 of the Societies Registration Act, 1860.

Camp New Delhi:
The 2nd June, 1978.

LALLAN PRASAD SINGH,
Governor of Meghalaya.

MEGHALAYA ORDINANCE 6 OF 1978

**THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT)
ORDINANCE, 1978**

An

Ordinance

further to amend the Contingency Fund of Meghalaya Act, 1972

Whereas, the Legislative of the State of Meghalaya is not in Session and the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action for amending the Contingency Fund of Meghalaya Act, 1972.

Now therefore, in exercise of the powers conferred by clause (1) of the Article 213 of the Constitution of India, the Governor is pleased to promulgate in the Twenty-ninth Year of the Republic of India the following Ordinance, namely:-

1. *Short title and commencement.* - (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 1978.

(2) It shall come into force at once.

2. *Amendment of Section 2 of Meghalaya Act 5 of 1978.*- In Section 2 of the Contingency Fund of Meghalaya, 1972 for the words “a sum of rupees fifty lakhs” the words “a sum of rupees one crore and fifty lakhs” shall be substituted.

[*Explanation.*- The aforesaid sum of rupees one crore and fifty lakhs includes the sum of rupees twenty-five lakhs paid to the Contingency Fund of Meghalaya under the Contingency Fund of Meghalaya (Augmentation of Corpus) Act, 1974 (10 of 1074)].

RAJ BHAVAN,
SHILLONG,
The 22nd September, 1978.

LALLAN PRASAD SINGH,
Governor of Meghalaya.